

# Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

M.A.No.1183/91

in

O.A. No.945/91.

--T.A.No--

Date of Decision : 8 Oct 1991.

<u>Ch.Narayanacharyulu</u>	Petitioner.
<u>Shri Ch.Narayanacharyulu, Party-in-person</u>	Advocate for the petitioner (s)
Versus	
<u>The Secretary, Min. of Defence, DHQ P.O.,</u> New Delhi-110011 & 4 others	Respondent.
<u>Shri N.R.Devaraj, Addl. CGSC</u>	Advocate for the Respondent (s)

## CORAM :

THE HON'BLE MR. R.Balasubramanian : Member(A)

THE HON'BLE MR. S.Santhanakrishnan: Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4  
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

HRBS  
M(A)

12  
HSSK  
M(J)

(24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

M.A.No.1183/91  
and  
O.A.No.945/91.

Date of Order 8/6 Oct 1991.

Ch.Narayanacharyulu      .. Applicant

Vs.

1. The Secretary,  
Min. of Defence,  
DHQ P.O.,  
New Delhi-110011.
2. The Chief of the  
Naval Staff,  
DHQ P.O.,  
New Delhi-110011.
3. The Flag Officer  
Commanding-in-Chief,  
Eastern Naval Command,  
Naval Base,  
Visakhapatnam-530014.
4. The Chief Staff Officer(P&A),  
Naval Base,  
Visakhapatnam-530014.
5. The Area Accounts Officer,  
CDA(N),  
Visakhapatnam-6.      .. Respondents

---

Counsel for the Applicant : Shri Ch.Narayanacharyulu,  
Party-in-person.

Counsel for the Respondents : Shri N.R.Devaraj,  
Addl. CGSC

---

CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri S.Santhanakrishnan: Member(J)

I Order of the Bench delivered by Hon'ble Shri  
R.Balasubramanian, Member(A) I.

---

This M.A.No.1183/91 in O.A.No.945/91 has been filed by  
Shri Ch.Narayanacharyulu under section 21(3) of the Central  
Administrative Tribunal (Procedure) Rules, 1987 against the  
Secretary, Min. of Defence, DHQ P.O., New Delhi-110011  
and 4 others for condoning the delay of six months in filing  
admitting the O.A. In the O.A. the prayer is to quash the

- 2 -

punishment order dated 21.3.90. This cause of action is 1½ years old, much beyond the limitation period of one year according to the Administrative Tribunals Act, 1985.

In the M.A. the applicant states that there was delay in filing the O.A. because he came to know about the defects in the dismissal order only from the counter filed in O.A. No. 326/91 in June, 1991. The reason furnished is not convincing and, therefore, the M.A. is dismissed. Hence the O.A. is rejected.

R. Balasubramanian

( R. Balasubramanian )  
Member(A).

S. Santhanakrishnan

( S. Santhanakrishnan )  
Member(J).

Dated: 8<sup>th</sup> October, 1991.

8/10/91  
Deputy Registrar(J)

To

1. The Secretary, Min. of Defence, DHQ. P.O. New Delhi-11.
2. The Chief of the Naval Staff, DHQ. P.O. New Delhi-11.
3. The Flag Officer, Commanding-in-Chief, Eastern Naval Command, Naval Base, Visakhapatnam- 14.
4. The Chief Staff Officer (P&A) Naval Base, Visakhapatnam -14.
5. The Area Accounts Officer (CDA (N) visakhapatnam-6.
6. One copy to Mr. Ch. Narayanacharyulu, Party-in-person, E/1, Pallava Park, visakhapatnam.
7. One copy to Mr. N.R. Devraj, ~~Exx~~ Addl. CGSC. CAT. Hyd.
8. One spare copy.

pvm

2/10/91  
2/10/91

RM  
9/10/91  
②

TYPED BY  
CHECKED BY

FM  
2/10  
COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.

M(J)

AND

THE HON'BLE MR.

M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : (A)

The Honourable Mr. S. Sathyanarayana Krishnam - M(S).

DATED: 26 - 10 - 1991

ORDER JUDGMENT

M.A./R.A./C.A. No.

163/91

in

O.A. No. 945/91

T.A. No.

(W.P. No.)

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with direction.

RA

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

OA

M.A. Ordered/Rejected

No order as to costs.

9/10/91  
X